

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF TIRUPUR PLAZA HOTEL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Tirupur Plaza Hotel Private Limited
2.	Date of incorporation of corporate debtor	15/02/2006
3.	Authority under which corporate debtor is incorporated / registered	Register of Companies-Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101TZ2006PTC012584
5.	Address of the registered office and principal office (if any) of corporate debtor	5/778, P.N Road, Pichampalayampudur, Tirupur TN 641603 IN
6.	Insolvency commencement date in respect of corporate debtor	25.04.2022
7.	Estimated date of closure of insolvency resolution process	22.10.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	A.R.Ramasubramania Raja IBBI/IPA-002/IP-N00635/2018-19/11982
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No.3,Sundaram Brothers Layout,Opp to All India Radio, Trichy Road, Ramanathapuram, Coimbatore 641 045. Email: arrsraja@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	No.3,Sundaram Brothers Layout,Opp to All India Radio, Trichy Road, Ramanathapuram, Coimbatore 641 045. Email: arrsraja@yahoo.com
11.	Last date for submission of claims	09.05.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Tirupur Plaza Hotel Private Limited** on **25.04.2022**.

The creditors of **Tirupur Plaza Hotel Private Limited**, are hereby called upon to submit their claims with proof on or before **09.05.2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date : 27.04.2022
Place : Coimbatore

Name and Signature of Interim Resolution Professional
A.R.Ramasubramania Raja
IBBI/IPA-002/IP-N00635/2018-19/11982

A.R.RAMASUBRAMANIA RAJA
DTT.,BCOM.,BGL.,MBA.,FCS.,ACMA
INSOLVENCY PROFESSIONAL
Regn No:IBBI/IPA-002/IP-N00635/2018-19/11982
No:3,Sundaram Brothers Layout,
Opp to All India Radio, Trichy Road,
Ramanathapuram,Coimbatore-641 045.
Mob:98430 43576,Email: arrsraja@yahoo.com

Published on 'The New Indian Express'
& 'Dinamani' dt 28.04.2022